

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.102

CP (IB) No. 216/Chd/Pb/2023

IN THE MATTER OF:

Ashok Kumar (PG)

...

Petitioner

Under Section: 94 and 99 IBC 2016

Order delivered on 03.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Personal : Mr. Aalok Jagga, Advocate
Guarantor**

For the RP : Mr. Krishan Vrind Jain, PCA/RP in person.

ORDER

Heard the submissions made by the Resolution Professional who is present in person. The Resolution Professional is directed to once again inform the Creditors to file their objections if any before the next date of hearing, failing which, the matter will be proceeded further. Let the matter be posted after 10 days.

Let the matter be listed on 12.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**